

**COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL  
AREA DEVELOPMENT SCHEME (2014-15)**

**SIXTEENTH LOK SABHA**

**MINISTRY OF STATISTICS AND  
PROGRAMME IMPLEMENTATION**

**(PROPOSALS FROM THE MINISTRY OF STATISTICS AND PROGRAMME  
IMPLEMENTATION FOR MODIFICATIONS IN THE MPLADS GUIDELINES FOR  
PURCHASE OF ANIMAL AMBULANCES AND FOR THE CONSTRUCTION OF  
MORE THAN ONE COMMUNITY CENTRE IN THE SAME VILLAGE/LOCAL AREA.)**

**FIRST REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI**

# **FIRST REPORT**

## **COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (2014-15)**

### **SIXTEENTH LOK SABHA**

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IMPLEMENTATION FOR MODIFICATIONS IN THE MPLADS GUIDELINES FOR  
PURCHASE OF ANIMAL AMBULANCES AND FOR THE CONSTRUCTION OF  
MORE THAN ONE COMMUNITY CENTRE IN THE SAME VILLAGE/LOCAL AREA.)**

**Presented to Lok Sabha on 07 May, 2015**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**May, 2015 /**

**Vaisakha, 1937 (Saka)**

**C. O. MPLADS No.**

***Price: Rs. \_\_\_\_\_***

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## CONTENTS

	Page
COMPOSITION OF THE COMMITTEE ON MPLADS .....	(iii)
INTRODUCTION .....	(iv)

## REPORT

CHAPTER – I	Proposal pertaining to purchase of animal ambulances under MPLAD Scheme for animal welfare organizations which run charitable shelters for homeless animals and the recommendations of Committee on MPLADS (LS) on the proposal.	1
CHAPTER – II	Proposal pertaining to construction of more than one community centre in the same village/municipality under MPLADS and recommendations of Committee on MPLADS (LS)	5

## ANNEXURES

I.	Ministry of Statistics and Programme Implementation's Letter No.C-66/2011-MPLADS(Pt.) dated 05.07.2014.	.....7.
II.	Ministry of Statistics and Programme Implementation's Letter No.C-42/Misc/2013-MPLADS dated 08.05.2014.	.....10
III.	Minutes of the sitting of the Committee held on 11.11.2014	.....12
IV.	Minutes of the sitting of the Committee held on 28.04.2015	.....15

**COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL  
AREA DEVELOPMENT SCHEME (LOK SABHA) 2014-15**

1. Dr. M. Thambi Durai - Chairperson

**Members**

2. Shri Kirti Azad
3. Shri Sudip Bandyopadhyay
4. Shri Harishchandra Chavan
5. Shri Dilipkumar Mansukhlal Gandhi
6. Dr. Kambhampati Haribabu
7. Shri Virender Kashyap
8. Shri Md. Badruddoza Khan
9. Shri Shailesh Kumar
10. Shri Arjunlal Meena
11. Shri Anoop Mishra
12. Shri P.C. Mohan
13. Shri Vincent H. Pala
14. Shri Chirag Paswan
15. Shri Dilip Patel
16. Shri Vijaysinh Shankarrao Mohite Patil
17. Shri Mukesh Rajput
18. Dr. Ravindra Kumar Ray
19. Shri A.P. Jithender Reddy
20. Shri Y.V. Subba Reddy
21. Shri Lakhan Lal Sahu
22. Dr. Kulamani Samal
23. Shri M.I. Shanavas
24. Shri Satyapal Singh (Sambhal)

**SECRETARIAT**

1. Shri V.R. Ramesh - Joint Secretary
2. Shri B. Srinivasa Prabhu - Director
3. Smt. Mamta Kemwal - Additional Director
3. Shri C. Kalyanasundaram - Deputy Secretary

## **INTRODUCTION**

I, the Chairperson of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) (2014-15) having been authorized by the Committee to submit the Report on their behalf, present this First Report on the proposals received from the Ministry of Statistics and Programme Implementation for amendments in the MPLADS guidelines.

2. The proposals were on the purchase of ambulance for animals and on the construction of more than one community centre in the same village/local area. The Committee considered these proposals at their sitting held on 11 November, 2014. The observations/recommendations made in the Report are based on decisions taken by the Committee on the proposals.

3. The Committee considered and adopted the draft Report at their sitting held on 28 April, 2015.

4. The Committee would like to express their thanks to the Ministry of Statistics and Programme Implementation for the information furnished by them to the Committee.

5. For the facility of reference, the observations/recommendations of the Committee have been printed in bold letters in the body of the Report.

New Delhi

**6 May, 2015**  
**16 Vaisakha, 1937(Saka)**

**Dr. M.THAMBI DURAI**  
**Chairperson**  
**Committee on Members of Parliament**  
**Local Area Development Scheme**  
**Lok Sabha**

## **CHAPTER-I**

### **Proposal pertaining to purchase of animal ambulances under MPLAD Scheme for animal welfare organizations which run charitable shelters for homeless animals.**

1.1 The Ministry of Statistics and Programme Implementation vide their letter dated 5 July, 2014 (Annexure-I) have forwarded a proposal received from Smt. Maneka Sanjay Gandhi, Hon'ble Minister for women and Child Development for permitting purchase of animal ambulances under MPLAD Scheme for animal welfare organization which run charitable shelters for homeless animals and has sought the views of the Committee on MPLADS, Lok Sabha.

1.2. Smt. Gandhi in her letter has stated that the rescue and rehabilitation of homeless animals in India is being done only by a handful of Animal Welfare Organizations who run charitable shelters as there are very few animal shelters in each State and they keep diseased and injured animals off the streets and assist in the humane population management programme for feral animals. She has also stated that they also work towards reducing crime against animals and in protecting cattle but they do not receive any support from the Government. She has, therefore, requested to issue necessary instructions for provision of animal ambulances under the MPLADS to the Animal Welfare Organizations which would help them in managing the feral animals in cities/towns.

1.3. The Ministry of Statistics and Programme Implementation have stated that provision of ambulances for animals existed in the Guidelines on MPLADS, 2002. Item No.29 of Appendix-I of the Guidelines provided that "works relating to animal care/welfare like construction of buildings/shelters, provision of ambulances, medical equipment and development of infrastructure facilities like provision of drinking water, drainage etc. However, the provision was removed in the revised MPLADS Guidelines issued in 2005 and 2012.

1.4. The Ministry further stated that a request was received from Additional Chief Secretary, Government of Gujarat for purchase of Mahendra-Bolero Camper Ambulance Vehicles for transportation of Lions of Gir forests, besides, this a number of

representations had been received to permit purchase of vehicles for sick/injured animals in Wild Life Sanctuaries and National Parks, therefore, it was decided to modify the Guidelines on MPLADS by incorporating Para 3.25.1 of the Guidelines permitting procurement of vehicles to transport animals (sick/injured or otherwise) in Wild Life Sanctuaries and National Parks. The Ministry had also pointed out in their communication that there is no provision to allow trusts/societies which manage charitable animal shelters/goshalas to purchase ambulances for the animals. Trusts/Societies engaged in social service/welfare activities are permitted MPLADS funds for community infrastructure and public utility building works subject to the conditions mentioned in Para 3.21 of the Guidelines.

1.5. A Memorandum (Memorandum no. 2/2014) on the proposal was prepared by the Committee Secretariat and the same was placed before the Committee on MPLADS, Lok Sabha for their consideration in the sitting held on 11.11.2014.

1.6. In the course of consideration of the matter, the Committee examined the following extant provisions in para 3.25 of the Guidelines which are relating to the proposal:-

**"Para 3.25 - Ambulances/Hearse Vans are already allowed to be purchased, by the District Authority/CMO/Civil Surgeon of the District on the recommendation of a Member of Parliament. The scope is now widened to allow operation of ambulance/hearse services through private organizations."**

**Detailed procedure:-** Vans are already allowed to be purchased, by the District Authority/CMO/Civil Surgeon of the District on the recommendation of a Member of Parliament. The scope is now widened to allow operation of ambulance/hearse services through private organizations.

- a) Ambulance/Hearse vans will be purchased with the recommendation of the CMO/Civil Surgeon/District Magistrate on the proposal of the Member of Parliament;
- b) The ownership of the ambulance/Hearse vans so purchased would rest with the District Authority/CMO/Civil Surgeon and will be under the general supervision of the CMO/Civil Surgeon. The CMO/Civil Surgeon may outsource it for running/operation for a two years period at a time to



National/State level trusts/societies of repute under a management contract after following a transparent process and on the recommendation of a 3 member Committee consisting of CMO/Civil Surgeon and two other representatives of District Magistrate and duly approved by District Magistrate;

- c) The said Trust/Society operating the ambulance/Hearse van would be responsible for maintenance, POL and driver and user charges would be fixed by the District Authority (on the recommendation of a committee) who would be responsible to ensure that the charges so fixed are reasonable and affordable for the common man;
- d) The District Collector/Deputy Commissioner/District Magistrate shall monitor the services provided, by these Ambulances/Hearses vans, to ensure maximum benefit to the public; and
- e) Each Ambulance/Hearse van so purchased, shall have bold markings on both sides, stating as:

**‘Ambulance/Hearse Van, purchased with Government of India, MPLADS Funds, contributed by.....MP.’**

- f) The District Authority shall put up public notices at prominent places in the Government hospital, Municipal/Panchayat Offices, etc. together with contact numbers, about the provision of ambulance by the Member of Parliament from his/her MPLAD Scheme funds to enable the public to avail the services of the ambulance in the event of an emergency and to lodge complaints in the cases of misuse or non-use so as to enable the District Authority to take necessary action after proper enquiry into those complaints

**"Para 3.25.1** - It is allowed to procure vehicles to transport animals (sick/injured or otherwise) in the Wildlife Sanctuaries and National Parks with the following provisions:-

- (i) The vehicles will be purchased on the recommendation of a three members committee consisting of District Magistrate/District Collector as Chairman and concerned DFO and representative of Director/Head of the concerned Wildlife Sanctuary/ National Park as Members.
- (ii) The ownership of the vehicle so purchased will vest with the Wildlife Sanctuaries/ National Park concerned and the vehicle will be under the general supervision of the Director/Head of the Wildlife Sanctuary/ National Park concerned.
- (iii) The vehicle so purchased will have bold markings on both sides, stating: ‘vehicle for transporting animals’, purchased with Government of India, MPLADS Funds, contributed by Shri .....MP."

1.7. The Committee also took into consideration the extant provisions in para 3.21 of MPLADS guidelines, which are reproduced below:-

*Community infrastructure and public utility building works are also permissible for registered Societies/Trusts under the Scheme, provided that the Society/Trust is engaged in the social service/welfare activity and has been in existence for the preceding three years. The existence of the Society/Trust shall be reckoned from the date it started its activities in the field, or the date of registration under the relevant Registration Act, whichever is later. The beneficiary Society/Trust shall be a well established, public spirited, nonprofit making entity, enjoying a good reputation in the area. Whether such a society/trust is well reputed or not, should be decided by the District Authority concerned on the basis of relevant factors, like performance in the field of social service, welfare activities, non-profit orientation of its activities, transparency of its activities and sound financial position.*

#### **OBSERVATIONS AND RECOMMENDATIONS OF THE COMMITTEE**

1.8. The Committee note that ambulances are presently allowed to be purchased for human beings. However, there is no provision in the MPLADS guidelines providing for animal ambulances under the Scheme. While appreciating the suggestion that the ambulances for animals should also be permitted under the Scheme, the Committee are of the view that scope for misuse of such ambulances cannot be ruled out if they are left entirely under the custody of Animal Welfare Organisations run by trusts/societies. To prevent possible misuse, the Committee recommend that ambulances for animals purchased out of MPLADS funds be kept under the control of the Government or Government aided veterinary centers. These ambulances can be used by organizations engaged in animal welfare. The Committee also recommend that the Ministry may prepare the detailed guidelines in this regard and submit the same for the approval of the Committee.

## **CHAPTER-II**

### **Proposal pertaining to construction of more than one community centre in the same village/municipality under MPLADS**

2.1 The Ministry of Statistics and Programme Implementation vide their letter dated 08.05.2014 (Annexure-II) submitted the above mentioned proposal for the consideration and views of the Committee on MPLADS, Lok Sabha. The proposal is based on D.O. letter no. MPS/102013/3737) dated 24 January, 2014 from the Principal Secretary (Planning), Government of Gujarat addressed to the Ministry regarding construction of more than one Community Centre in the same village/municipality under MPLADS.

2.2 The proposal initiated by the Principal Secretary (Planning), Government of Gujarat inter-alia states that the works of construction of Community Centres is included in the illustrative list of work given vide Annexure-IV-E of MPLADS guidelines. It is found that Hon'ble MPs recommend construction of Community Hall in villages where one or more Community Hall(s) constructed under MPLAD Scheme or some other Government schemes already exists. It has been suggested by Collector Banaskatha that to facilitate the allocations of more funds from the MPLADS for sectors such as drinking water education, health sanitation, etc., it could be considered to include following conditions in the MPLADS guidelines:-

- (i) *"Construction of Community Centres, Ren Basera, Labour Welfare Centre, may be taken up in any village or Municipality only if no other community hall/ centre is constructed from Government funds or MPLADS in the same village or Municipality in the last 10 years."*
- (ii) *The maximum collection of one Community Hall for a habitation of 10,000 persons, may be followed which would include existing Community Hall built within the last 10 years of the year of proposal.*

2.3. The Ministry of Statistics and Programme Implementation have sought the views of the Committee on MPLADS (Lok Sabha) on the above suggestions.

2.4. The matter was placed before the Committee in the form of a Memorandum (No.3/2014) for their consideration during the sitting of the Committee held on 11.11.2014.

2.5. The Committee noted that as per the MPLADS guidelines constructions of Community Centers is a permissible work under MPLADS. This work has been included in the list of permissible illustrative MPLADS works given in Annexure IV-E of MPLADS guidelines at Sl. no. VII (1) under the heading "Other Public Facilities" (Sector Code-07 and Scheme Code-001).

### **OBSERVATIONS AND RECOMMENDATIONS OF THE COMMITTEE**

2.6. The Committee note that the construction of Community Hall is a permissible item under the extant guidelines of the MPLAD Scheme. However, there is no limit on the number of community halls for the same village or municipality. In this regard, the Committee are of the firm view that unnecessary expenditure on construction of more than one community hall in a village/municipality may be avoided. Moreover, the community hall should be utilized by all communities without any discrimination and there should not be any caste based consideration in its use. The Committee, therefore, recommend that there is no need to have two or more Community Halls in a compact village. However, there may be some geographical considerations such as hilly areas, remote places, etc. where a Member of Parliament may have to recommend more than one community hall in a same village/municipality. In case of geographical necessity and if the MP feels that it is necessary to have more than one Community Centre for a particular area, then it can be left to the discretion of the MP concerned. The Committee desire that the guidelines may accordingly be amended and they be apprised thereof.

New Delhi

**6 May, 2015**

16 Vaisakha, 1937(Saka)

**Dr. M.THAMBI DURAI**  
Chairperson  
Committee on Members of Parliament  
Local Area Development Scheme  
Lok Sabha



## Member of Parliament Local Area Development Scheme



भारत सरकार  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
सरदार पटेल भवन, नई दिल्ली - 110001  
GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION  
SARDAR PATEL BHAVAN, NEW DELHI-110001,  
FAX : 011-23364197  
E-mail : mplads@nic.in

File No. C-66/2011-MPLADS (Pt)

Dated : 05.07.2014

To

Shri C. Kalyanasundaram,  
Deputy Secretary,  
Lok Sabha Secretariat  
Parliament House, New Delhi

**Subject: Request of Smt. Maneka Gandhi Hon'ble Minister for Women and Child Development permitting purchase of animal ambulances under the MPLAD Scheme for animal welfare organizations which run charitable shelters for homeless animals.**

Sir,

Smt. Maneka Sanjay Gandhi, Hon'ble Minister for Ministry of Women and Child Development vide her d.o. letter dated 13<sup>th</sup> June, 2014 (Copy enclosed) addressed to Hon'ble MOS, Ministry of Statistics and Programme Implementation (I/C) has requested for permitting purchase of Animal Ambulances under the MPLAD Scheme.

2. She has stated that rescue and rehabilitation of homeless animals in India is done only by a handful of Animal Welfare Organizations who run charitable shelters. They keep diseased and injured animals off the streets and assist in the humane population management programme for feral animals. However, they do not receive any support from the Government. She has therefore, requested to issue necessary instructions for provision of animal ambulances under the MPLADS which would help the shelters in managing the feral animals in our cities.

3. Provision of ambulances for animals existed in the Guidelines on MPLADS 2002. Item No. 29 of Appendix-1 of the Guidelines provided as follows:-

"Works relating to animal care/welfare like construction of buildings/shelters, provision of ambulances, medical equipment and development of infrastructure facilities like provision of drinking water, drainage etc."

4. However, the provision does not exist in the Guidelines on MPLADS 2005 and 2012. A request was received from Additional Chief Secretary, Government

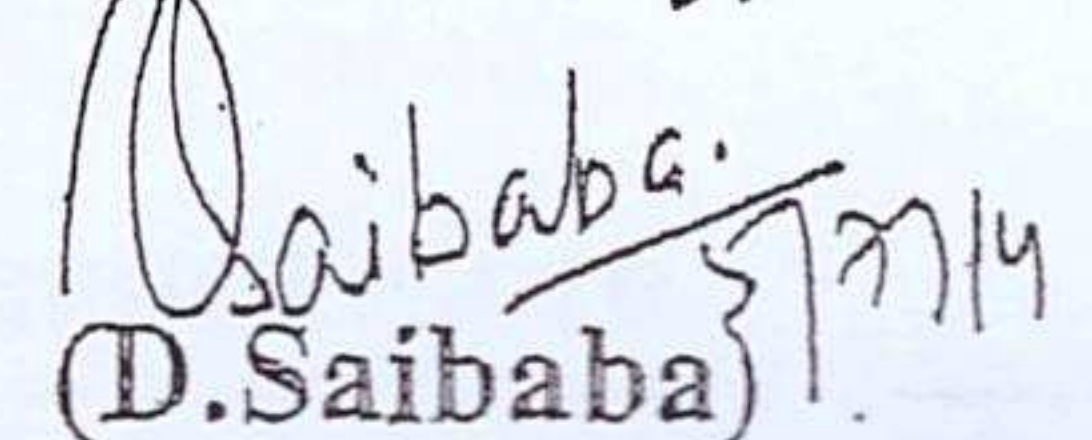


of Gujarat for purchase of Mahendra Bolero Camper Ambulance Vehicles for transportation of Lions of Gir forests, besides this a number of representations had been received to permit purchase of vehicles for sick/injured animals in Wild Life Sanctuaries and National Parks, therefore, it was decided to modify the Guidelines on MPLADS by incorporating Para 3.25.1 permitting procurement of vehicles to transport animals (sick/injured or otherwise) in Wild Life Sanctuaries and National Parks.

5. There is no provision to allow trusts/societies which manage charitable animal shelters/goshalas to purchase ambulances for the animals. Trusts/Societies engaged in social service/ welfare activities are permitted MPLADS funds for community infrastructure and public utility building works subject to the conditions mentioned in Para 3.21 of the Guidelines on MPLADS.

6. Lok Sabha Secretariat is requested to place the above proposals before the Committee on MPLADS and convey their views urgently.

Yours faithfully,

  
(D. Saibaba)

Director(MPLADS)





BA No. 117/12-2014-15 Minister (WCD)  
मन्त्री

महिला एवं बाल विकास मंत्रालय

भारत सरकार

नई दिल्ली-110001

MINISTER

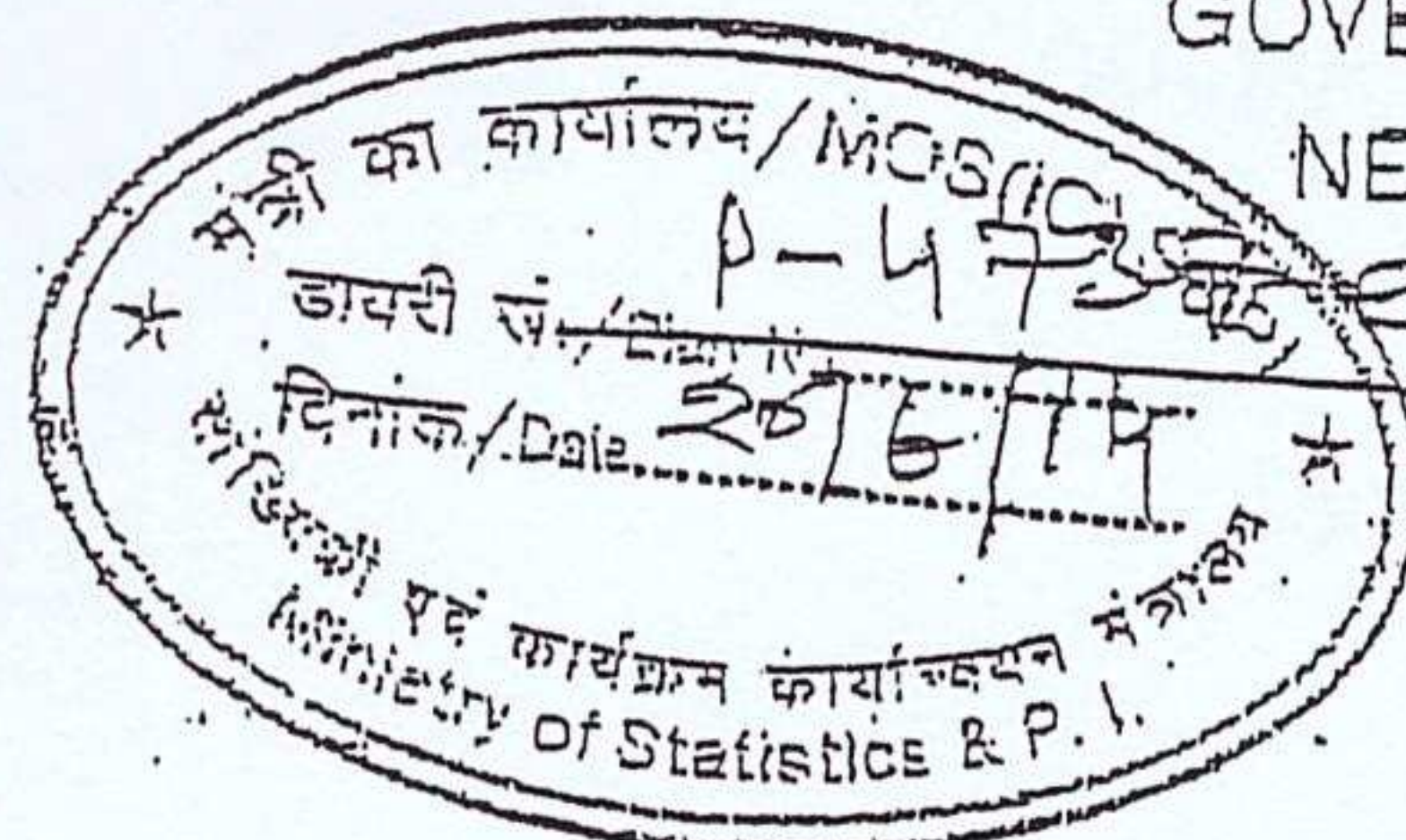
MINISTRY OF WOMEN & CHILD DEVELOPMENT

GOVERNMENT OF INDIA

NEW DELHI-110001

June 13, 2014

मेनका संजय गांधी  
Maneka Sanjay Gandhi



Dear Shri Singh,

Rescue and rehabilitation of homeless animals in India is done only by a handful of animal welfare organizations who run charitable shelters. They keep diseased and injured animals off the streets and assist in the human population management programme for feral animals. There are very few animal shelters in each State. They also work towards reducing crime against animal and in protecting cattle, which is the need of the hour. However, they receive little or no support from the Government.

2. One simple way in which we could help these shelters/ gaushalas by granting them animal ambulances through the MPLADS. Currently this scheme does not extended to such ambulances.

3. Shri Bhagat Singh Koshiyari, Ex Chief Minister of Uttarakhand, was kind enough to have granted an animal ambulance to Shri Krishnayan Doshi Goraksha Golok Dham Seva Samiti, Gairdi-Khatta, Haridwar, but without a clear direction as to the head under which the grant can be transferred, the district administration are finding themselves unable to process the same.

4. In 2009, Shri Trivendra Singh Rawat was the Animal Husbandry Minister in Uttarakhand but could only grant an animal ambulance to Dehradun District after a Government Order was issued to create a head under the MLA fund scheme.

5. Therefore, I request you to issue necessary instruction for a similar order for the MPLADS as well. It would immensely help the shelters in managing feral animals in our cities.

Best regards,

*Maneka Sanjay Gandhi*  
(Smt. Maneka Sanjay Gandhi)

Shri Rao Inderjit Singh

Hon'ble Minister of State,

Ministry of Statistics & Programme Implementation,

Government of India,

New Delhi

- 18 -



## Member of Parliament Local Area Development Scheme



भारत सरकार  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
सरदार पटेल भवन, नई दिल्ली -110001  
GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION  
SARDAR PATEL BHAVAN, NEW DELHI-110001  
FAX : 011-23364197  
E-mail : mplads@nic.in

Dated ..... 08.05.2014 .....

File No. C-42/Misc/2013-MPLADS

To  
Shri C. Kalyanasundaram,  
Deputy Secretary,  
Lok Sabha Secretariat,  
Parliament House, New Delhi

Subject: Construction of more than one Community Centre in the same village or municipality under MPLADS.

Sir,

I am directed to enclose a copy of DO letter no. MPS/102013/3737/Y-1 dated 24.01.2014 received from the Principal Secretary (Planning), Government of Gujarat on the subject mentioned above.

2. It has been stated that there are instances where Hon'ble MPs recommend construction of Community Halls from MPLADS funds in villages where one or more community halls constructed under MPLAD Scheme or some other scheme already exist. Construction of more than one community hall in a village tantamount to waste full expenditure of MPLADS funds which can be put to better use for creation of some other community assets. Hence, incorporation of following provision in the MPLADS guidelines has been suggested:

"Construction of Community Centres, Ren Basera, Labour Welfare Centre, may be taken up in any village or Municipality only if no other community hall/centre is constructed from Government funds or MPLADS in the same village or Municipality in the last 10 years."

3. It has also been suggested that only one community hall shall be constructed for a habitation of 10000 persons.

4. Lok Sabha Secretariat is requested to obtain and convey the views of the Hon'ble Committee on MPLADS on the above matter.

Yours faithfully,

*(D. Sai Baba)*  
(D. Sai Baba)

Director (MPLADS)





**S. APARNA, IAS**  
PRINCIPAL SECRETARY  
(Planning)

MPS/102013/3737/Y-1  
General Administration Department  
Block No.7, 4<sup>th</sup> Floor,  
New Sachivalaya Complex  
Sachivalaya,  
Gandhinagar-382010.  
Tel No. 079 23250403

Date: 24<sup>th</sup> January, 2014

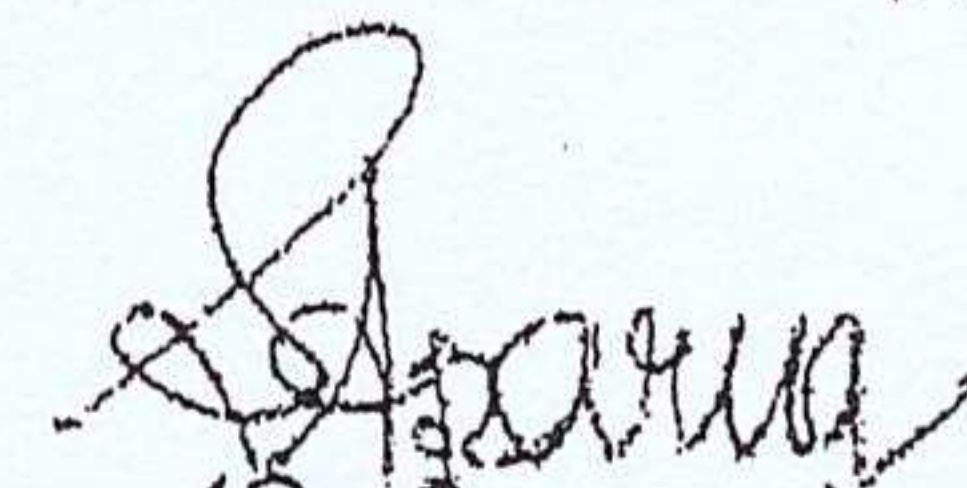
Dear Shri Saibaba,

The guidelines of MPLADS identify a large list of illustrative works that can be taken under MPLADS (vide Annexure -IV E). Further guidelines in respect of special items of work are given in Annexure-II A and list of works prohibited under MPLADS given in Annexure-II. The works of construction of Community Centers is included in the illustrative lists of work to be taken up. It is found that the Hon'ble MPs suggest the construction of Community Hall in villages where one or more Community Hall constructed under MPLADS or some other Government scheme already exists. It has been suggested by Collector, Banaskantha that to facilitate the allocation of more funds from the MPLADS for sectors such as drinking water, education, health, sanitation etc., it could be considered to include in the guidelines the following condition:

**"Construction of Community Centers, Ren Basera, Labour Welfare Centre, may be taken up in any village or Municipality only if no other community Hall/Center is constructed from Government funds or MPLADS in the same village or Municipality in the last 10 years".**


Further it is suggested under MPLADS, the maximum collection of one Community Hall for a habitation of 10000 persons may be followed, which would include existing Community Halls built within the last 10 years of the year of proposal. The Ministry may like to consider the above suggestion and advise accordingly. A copy of the letter of Collector, Banaskantha is enclosed for reference.

Yours sincerely,

  
(S. Aparna)

Encl: As above

✓ Shri D. Saibaba,  
Director (MPLADS)  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhavan,  
Parliament Street,  
New Delhi 110001.

*(Consistent m)*  
  
-11-



**COMMITTEE ON MPLAD SCHEME, LOK SABHA (2014-15)**

**MINUTES OF THE FIFTH SITTING OF THE COMMITTEE ON MEMBERS OF  
PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA (2014-15)  
HELD ON TUESDAY, 11 NOVEMBER, 2014.**

\*\*\*\*\*

The Committee sat on Tuesday, the 11 November, 2014 from 1100 hours to 1210 hours in Committee Room D, Parliament House Annexe, New Delhi.

**PRESENT**

Dr. M. Thambidurai - *Chairperson*

**MEMBERS**

2. Shri Kirti Azad
3. Shri Harishchandra Chavan
4. Shri Dilipkumar Mansukhlal Gandhi
5. Shri Virender Kashyap
6. Shri Md. Badruddoza Khan
7. Shri Shailesh Kumar
8. Shri Arjunlal Meena
9. Shri P.C. Mohan
10. Shri Vincent H. Pala
11. Shri Chirag Paswan
12. Shri Dilip Patel
13. Shri Vijaysinh Shankarrao Mohite Patil
14. Shri Mukesh Rajput
15. Shri A.P. Jithender Reddy
16. Shri Y.V. Subba Reddy
17. Shri Lakhan Lal Sahu
18. Dr. Kulamani Samal
19. Shri Satyapal Singh (Sambhal)

....2/-

### **SPECIAL INVITEES**

At the invitation of the Hon'ble Chairperson, the following Member, who is a Parliamentary leader of a Political Party, also attended the sitting:-

1. Shri Bhartruhari Mahtab
2. Shri Neiphiu Rio

### **SECRETARIAT**

Shri B. Srinivasa Prabhu	-	Director
Shri C. Kalyanasundaram	-	Deputy Secretary

### **WITNESSES**

### **REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

- |    |                     |   |                              |
|----|---------------------|---|------------------------------|
| 1. | Shri T. C. A. Anant | - | Secretary (S&PI)             |
| 2. | Shri Dinesh Singh   | - | Additional Secretary, S & PI |
| 3. | Dr. Davendra Verma  | - | DDG (PI)                     |
| 4. | Shri Tapan Mitra    | - | Director                     |
| 5. | Shri D. Saibaba     | - | Director                     |
| 6. | Shri Kundan Singh   | - | Director                     |

3. At the outset, the Hon'ble Chairperson welcomed the Members, the representatives of the Ministry of Statistics and Programme Implementation and the special invitees for the sitting. He briefly apprised them about the following agenda of the sitting:-

- i) Discussions with the representatives of the Ministry of Statistics and Programme Implementation on suggestions for amendments to the MPLADS guidelines;
- ii) Consideration of Memorandum No. 2 regarding the proposal for purchase of animal ambulances under MPLADS for animal welfare organizations which run charitable shelters for homeless animals;
- iii) Consideration of Memorandum No. 3 regarding the proposal on construction of more than one community centre in the village/municipality under MPLAD Scheme.

...3/-

3. Thereafter, the Committee took up Memoranda Nos. 2 and 3 for consideration. Members and the special invitees expressed their views on the Memoranda.

4. Regarding Memorandum No. 2, the Committee decided that ambulances for animals can be purchased out of MPLADS funds and kept under the control of the government or government aided veterinary centers, which can be used by organizations engaged in animal welfare.

5. In regard to Memorandum No. 3, the Committee decided that there need not be two or more Community Halls in a compact village. However, in case of geographical necessity and if the MP feels that it is necessary to have more than one Community Centre to a particular area, then it can be left to the discretion of the MP concerned.

6. The Committee also discussed about the issues relating to the implementation of the Scheme including timely release of funds and execution of the works recommended by the Members.

7. Hon'ble Chairperson thanked the officials of the Ministry of Statistics and Programme Implementation for attending the meeting and for giving information on the points raised by the Committee during discussion.

*The Committee then adjourned.*

A copy of the verbatim proceedings of the sitting has been kept.

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**COMMITTEE ON MPLAD SCHEME, LOK SABHA (2014-15)**

**MINUTES OF THE NINTH SITTING OF THE COMMITTEE ON MEMBERS OF  
PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME,  
LOK SABHA (2014-15) HELD ON TUESDAY, 28 APRIL, 2015.**

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The Committee sat on Tuesday, 28 April, 2015 from 1600 hours to 1640 hours in Committee Room B, Parliament House Annexe, New Delhi.

**PRESENT**

Dr. M. Thambi Durai - *Chairperson*

**MEMBERS**

2. Shri Dilipkumar Mansukhlal Gandhi
3. Dr. Kambhampati Haribabu
4. Shri Virender Kashyap
5. Shri Md. Badruddoza Khan
6. Shri Shailesh Kumar
7. Shri Vincent H. Pala
8. Dr. Ravindra Kumar Ray
9. Shri Y.V. Subba Reddy
10. Dr. Kulamani Samal
11. Shri Satyapal Singh (Sambhal)

**SECRETARIAT**

Shri B. Srinivasa Prabhu - Director

Smt. Mamta Kemwal - Additional Director

Shri C. Kalyanasundaram - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members to the Sitting of the Committee. The Committee then took up for consideration the following two draft Reports on the proposals received from the Ministry of Statistics and Programme Implementation for amendments in the MPLADS Guidelines :-

- (i) Draft Report on the proposals (a) for purchase of animal ambulances; and (b) for the construction of more than one community centre in the same village/local area.
- (ii) Draft Report on the proposals (a) for naming of assets created under MPLADS after the name of eminent personalities/national icons/ freedom fighters; and (b) on using MPLADS funds for civil construction works in schools as per norms of Right to Education Act, 2009.

3. The Chairperson brought to the notice of the Committee that all the above proposals were already considered by the Committee and the draft Reports have been prepared on the decisions taken by the Committee on the proposals. The Committee then unanimously adopted the Reports without any amendments.

4.     XXX           XXX           XXX           XXX           XXX           XXX

5.     XXX           XXX           XXX           XXX           XXX           XXX

*The Committee then adjourned.*

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